

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(S)(CIVIL) NO(S). 289/2016

S. SRINIVASAN

PETITIONER(S)

VERSUS

UNION OF INDIA AND ORS.

RESPONDENT(S)

(IA No. 168408/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 164031/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-08-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Mr. Prashant Bhushan, AOR
Ms. Neha Rathi, Adv.
Mr. Kamal Kishore, Adv.
Ms. Kajal Giri, Adv.For Respondent(s) Mr. K.M. Nataraj, A.S.G.
Ms. Aishwarya Bhati, A.S.G.
Ms. Vimla Sinha, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Rajat Nair, Adv.
Mr. A.K. Kaul, Adv.
Mr. Devashish Bharukha, Adv.
Dr. N. Visakamurthy, AOR
Ms. Riddhi Jad, Adv.
Ms. S. Mehra, Adv.Mr. E R Kumar, Adv.
Ms. Sreeparna Basak, Adv.
Ms. Swati Bhardwaj, Adv.
Ms. Aadya Malik, Adv.
M/S. Parekh & Co., AORMr. Devadutt Kamat, Sr. Adv.
Mr. P.B. Suresh, Sr. Adv.
Mr. Vipin Nair, AOR
Mr. Nikhil A. Menon, Adv.
Ms. M.b.ramyra, Adv.
Mr. Mohd Aman Alam, Adv.
Mr. P.b.sashaankh, Adv.
Mr. Aditya Narendranath, Adv.
Mr. Sughosh Subramanyam, Adv.
Ms. Sanskruti Samal, Adv.
Mr. Harsh Pandey, Adv.

Mr. Shashank Chaturvedi, Adv.
Mr. Mohd Aman Alam, Adv.
Mr. Aditya Narendranath, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to entertain this petition, the writ petition is dismissed.
2. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
DY. REGISTRAR

(POOJA SHARMA)
COURT MASTER